

COURT-I
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 378 OF 2017 & IA NO. 1744 OF 2018

Dated: 5th March, 2019

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

SKS Ispat and Power Ltd.

...Appellant(s)

Vs.

**Chhattisgarh State Electricity Regulatory
Commission & Anr.**

...Respondent(s)

Counsel for the Appellant(s)

: Mr. Ashish Anand Barnard
Mr. Paramhans

Counsel for the Respondent(s)

: Mr. Ritesh Khare
Mr. Azem for R-1

Mr. Apoorv Kurup
Mr. A.C. Boxipatro for R-2

ORDER

IA NO. 1744 OF 2018

(Appl. for Condonation of delay in filing rejoinder)

For the reasons set out in the accompanying affidavit, delay in filing rejoinder is condoned and reply is taken on record. The application is disposed of.

APPEAL NO. 378 OF 2017

It is represented that pleadings are complete.

List the matter for hearing on **09.05.2019**. In the meantime, learned counsel for the parties may file their written submissions after duly serving advance copy to the other side.

(S. D. Dubey)
Technical Member

(Justice Manjula Chellur)
Chairperson

Pr/kt